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with their human-friends and also to save the owners of "Munna" from starvation:

- (d) if so, whether Government have taken any steps in this regard; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF **STATE** THE MINISTRY OF EN-AND VIRONMENT FORESTS (SHRIMATI MANEKA GANDHI): (a) to (c) Few animals performers and other persons organised a demonstration near the Prime Minister's residence on 15th May, 1990. They also took with them some monkeys and bears. The demonstrators were demanding release of "Munna" the male sloth bear that was seized by the wildlife authorities of Delhi from a "madari" named Nasir Khan on 1st May, 1990. The argument put forth by the demonstrators for their demand was that "Munna" was the only source of livelihood of Shri Nasir Khan.

(d) and (e) The sloth bear was being kept by Shri Nasir Khan in violation of Wild Life (Protection) Act, 1972 and as such is the property of the Government as per Section 39 of the Act. According to the provis ons of the said act the bear can not be returned to Shri Nasir Khan.

2243. [Transferred to the 24th May, 1990]

Signing of MOU by Public Sector **Undertakings with Government**

2244. SHRI RAMDAS AGAR-WAL: Will the PRIME MINISTER be pleased to state:

(a) what are the names of Public Sector Undertakings which have so far signed Memorandum . Understamlling with Government till date;

- (b) what are the names of Pate lie Sector Undertakings which are covered in the MOU system;
- (c) whether Government are satisfied with performance of such PSUs which have not so far signed MOU; and
- Government action (d) what propose to take against such Pub-Sector Undertakings which ignore rules on price tag and whether any such case has been brought to Government's notice recently?

THE MINISTER OF STATE THE MINISTRY OF PLAN-IN NING AND THE MINISTER OF STATE IN THE MINISTRY PROGRAMME IMPLEMEN-TATION (SHRI BHAGEY BARDHAN): (a) and (b) Eighteen PSEs viz., Air India, Bharat Electronics Ltd., Bharat Earth Movers Ltd. Bharat Heavy Electricals Bharat Yantra Nigam Ltd., Ltd., India Ltd., Heavy Enginee-Coal Corpn. Ltd., HMT ring Amines, Indian Petroche-Indian micals Corpn. Ltd., Maruti Udyog Thermal Ltd., National Power Corpn. Oil & Natural Gas Comm., Rashtriya Chemicals & Fertilisers Ltd., Steel Author ty of India Ltd., Minerals & Metals Trading Corpn., State Trad ng Corpn. & Indian Oil Corpn, have signed MOU with the Govt, for the year 1989-90. Eleven more PSEs viz., Shipping Corpn, of Ind a, Hindustan Copper Ltd., Bharat Bhari Udyog Nigam Ltd., Neyveli Lignite Corpn., Petroleum Corpn., Bharat ment Corpn, of India. Delhi Transport Corpn., Gas Authority of India Ltd., Madras Refineries Ltd., Indian Telephone Industries, National Hydro-electric Power Corpn, will be signing MOU for the year 1990-91.

(c) The performance of Central Public Sector Undertakings including those which signed MOUS have mproved considerably during the year 1988-89; the overall proWritten Answers

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(d) No case has been brought to the notice of the Deptt, [of Public Enterprises recently.

Induction of military aircraft into IAF without weapon system

2245. SHRI RAMDAS AGAR-WAL: Will the PRIME MINISTE R be pleased to state:

- (a) whether the CAG in his recent report has blamed the Ministry of Defence for inducting a military aircraft into the IAF without deciding the kind of weapon systems required for the purpose;
- (b) what was the actual date of contract and exact-date of supply of aircraft to the Ministry and price escalation due to delayed supply; and
- (c) whether Government pose to set up a Committee of Experts to go into fall details before entering sensitive Defence weapons which involve security of the country?

MINISTER OF STATE-THE MINISTRY OF DE-IN THE FENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) The main contract for procurement of the military aircraft was signed on 15th Oct., 1982 and a subsequent contract for additional was concluded on 6th number March, 1986. The deliveries under main contract were made during 1984 December, to May, while the additional aircraft were received during April, 1987 to September, 1988. Under the provisions of the contract, no price escalation was payable due to delayed supply.

(c) No, Sir. There is no such proposal.

to Questions

Appointment of a Panel on Education

2246. SHRI V. GOPALSAMY: SHRI **TINDIVANAM** G. VENKATRAMAN: Will the PRIME MINISTER be pleased to state:

- (a) whether any panel on Education has been appointed by Government:
- (b) if so, who are the member! of the panel;
- (c) what were the criteria for selection of persons;
- (d) what are the terms of this panel; and
- (e) by when it is expected to submit its report?

THE. MINISTER. OF STATE THE MINISTRYOF HUMAN RESOURCE DEVELOPMENT **CHIMANBHAI** (SHRI MEHTA): (a) Yes, Sir.

- (b) (d) and (e) A copy of the Government Resolution, which contains therequisite information attached (See below)
- (c) Members of the panel were selected based on their expertise in different areas of Education.